

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3824
ANSWERED ON:16.12.2011
CHILD PROTECTION UNITS
Choudhary Shri Bhudeo

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the child protection units have been set up in each district of the country under the provisions of Juvenile Justice (Care and Protection) Act, 2000;
- (b) if so, the details thereof, State-wise;
- (c) the funds sanctioned and released and its utilisation reported by the State Governments for the purpose during each of the last three years and the current year;
- (d) whether the Government has any mechanism in place to monitor the utilisation of funds by the State Governments for the said purpose; and
- (e) if so, the details thereof alongwith the cases of misappropriation of funds noticed and the follow-up action taken thereon, State-wise?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c): As per section 62 of the Juvenile Justice (Care and Protection of Children) Act, 2000 State Governments/Union Territory Administrations are required to constitute Child Protection Units for every district. To facilitate the States/UTs in setting up of such Units, financial assistance is being provided to them under Integrated Child Protection Scheme (ICPS), introduced in 2009-10. The State-wise details of number of districts in which District Child Protection Units (DCPUs) have been set up, number of DCPUs for which financial assistance has been provided so far, and details of funds sanctioned & released for this purpose are annexed. The grants released to State Governments are required to be utilized in the same financial year. However, unspent balance, if any, is deducted at the time of release of subsequent installment of funds.

(d) & (e): Utilisation of funds by State Governments is reviewed by an inter-ministerial Project Approval Board at the time of appraisal of the financial proposals received under ICPS from the States/UTs. Besides, ICPS provides for establishment of State Child Protection Committee (SCPC) for monitoring the implementation of ICPS, including proper utilisation of funds. No case of misappropriation of funds under ICPS has been noticed so far.